

(c) Statistical information regarding co-operative societies manufacturing plastic shoes is not being maintained. Time and labour involved in the completion of the data will not be commensurate with the results likely to be achieved.

[English]

Import of Consumer Goods by Turkmenistan

4705. SHRI PARASARAM BHARDWAJ: Will the Minister of COMMERCE be pleased to state:

(a) whether Turkmenistan, a former republic of the erstwhile USSR and now an independent country, has shown keen interest to purchase Indian consumer goods;

(b) if so, the details of the goods for which the Turkmenistan has shown its interest;

(c) whether any agreement has been signed in this regard; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) The Turkmenistan Government has in principle expressed keen interest in purchase of Indian goods.

(b) According to Foreign Trade Ministry of Turkmenistan specific list of goods to be purchased from India by them would be ready by September/October, 1992.

(c) No, Sir.

(d) Does not arise.

Strike by Transporters

4706. SHRI R. SURENDER REDDY: Will the Minister of SURFACE TRANSPORT

be pleased to state:

(a) whether the All India Motor Transport Congress officially announced suspension of the strike but the strike continued in North and Western States of the country;

(b) if so, in how many States this strike continued;

(c) the action Government proposed to take to meet the situation; and

(d) by what time final decision in this regard will be considered by the transporters?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (d). All India Motor Transport Congress called off transporters' strike with effect from the midnight of 7th July, 1992. As per information available the strike continued in the States of Rajasthan and Maharashtra till 11th and 12th July respectively.

The State Governments had made necessary arrangements for continued operation of Public Distribution System and no assistance was required from the Central Government.

Ban on Import of Raw Silk

4707. SHRI ARJUN CHARAN SETHI: Will the Minister of TEXTILES be pleased to state:

(a) whether any State Government has requested to the Union Government to ban the import of raw silk, and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir. The Government have received a request from the

Government of Karnataka for imposition of a complete ban on import of silk;

(b) Under the new Export & Import Policy, the raw silk is included in the restricted list and can be imported only against a licence or in accordance with a Public Notice issued in this behalf. Thus the Government are already following a restrictive approach with regard to import of silk.

Further, the Government has decided that the balance quantity of 153.74 tonnes of raw silk yet to be imported out of 200 tonnes, permitted in the context of outbreak of pebrine disease, need not be imported.

[Translation]

Loans given under SEEUY in Pauri and Chamoli Districts:

4708. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of FINANCE be pleased to state:

(a) the total number of the employed youth in the Pauri and Chamoli districts of Uttar Pradesh who had applied for loans under the Self Employment Scheme for educated Unemployed Youth during 1990-91 and 1991-92' and

(b) the number of youth who were sanctioned loans under this scheme by various nationalised banks during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The number of applications received by the District Industries Centres (DIC), applications recommended by the DIC to the commercial banks and the applications sanctioned by banks under the scheme for providing Self Employment to the Educated Unemployed Youth (SEEUY) during the years 1990-91 and 1991-92 in the Chamoli and Pauri districts of Uttar Pradesh are set out below:-